BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB. No. 12 of 2014

18.07.2014

Heard Mr. G.S. Massar, learned Sr. counsel for the petitioner assisted by Mr. R.O. Lyngdoh, learned counsel.

It is unfortunate that inspite of giving sufficient time to produce the C.D vide order dated 03.07.2014, 29.05.2014, 08.07.2014 prosecution failed to produce the C.D.

The Superintendent of Police, West Jaintia Hills, Jowai is directed to appear in person along with the I/O on the next date fixed and to show cause as to why necessary action should not be taken for violating the court's order.

In the meantime, the interim bail granted earlier shall continue.

It is mentioned that none has appeared for and on behalf of the prosecution till passing of this order.

Registry is directed to forward a copy of this order to the Superintendent of Police, West Jaintia Hills, Jowai, the Director General of Police, State of Meghalaya and also to the learned State counsel, Mr. N.D. Chullai.

List this matter on 22.07.2014.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB. No. 13 of 2014

18.07.2014

Heard Mr. G.S. Massar, learned Sr. counsel for the petitioner assisted by Mr. R.O. Lyngdoh, learned counsel.

It is unfortunate that inspite of giving sufficient time to produce the C.D vide order dated 03.07.2014, 29.05.2014, 08.07.2014 prosecution failed to produce the C.D.

The Superintendent of Police, West Jaintia Hills, Jowai is directed to appear in person along with the I/O on the next date fixed and to show cause as to why necessary action should not be taken for violating the court's order.

In the meantime, the interim bail granted earlier shall continue.

It is mentioned that none has appeared for and on behalf of the prosecution till passing of this order.

Registry is directed to forward a copy of this order to the Superintendent of Police, West Jaintia Hills, Jowai, the Director General of Police, State of Meghalaya and also to the learned State counsel, Mr. N.D. Chullai.

List this matter on 22.07.2014.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRL.M.C. No. 1 of 2014

18.07.2014

In the light of the order passed in ***CRL.REV.P. No. 1 of 2014*** this Misc. Case also stands disposed of on withdrawal.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRL.M.C. No. 7 of 2014

18.07.2014

Let this Misc. Case be listed along with ***CRL.PETN. No. 11 of 2014*** after 3(three) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRL.PETN. No. 11 of 2014

18.07.2014

Heard Mr. H.S. Thangkhiew, learned Sr. counsel for the petitioner.

Petition will be considered only after perusal of the C.D. Call for the C.D and also issue notice to the other respondents as State respondent has been represented by Mr. K. khan, learned GA who has accepted the notice. As such, no formal notice is called for against respondent No. 1.

Petitioner to take necessary steps to serve the notice upon the other respondents within 3(three) days.

Notice is made returnable within 3(three) weeks.

List this matter after 3(three) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRL.REV.P. No. 1 of 2014

18.07.2014

Heard Mr. K. Paul, learned counsel appearing for and on behalf of the petitioner as well as Mr. N.D. Chullai, learned Sr. GA appearing for the State.

Mr. K. Paul, learned counsel submits that he intends to withdraw the instant revision petition with a liberty to file afresh.

Prayer is allowed.

The matter stands disposed of on being withdrawal.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 143 of 2010

18.07.2014

List this matter next week as requested by Mr. J.M. Thangkhiew, learned counsel appearing for and on behalf of the State counsel, Mr. N.D. Chullai.

Respondent is represented by Mr. A. Khan, learned counsel.

Accordingly, list this matter next week.

JUDGE

D. Nary